

(b) the time by which these projects are likely to be cleared; and

(c) the number of violations of Forests (Conservation) Act, 1980 by Maharashtra reported to Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). The following 30 irrigation projects have been referred by Maharashtra Government for environmental clearance:

1. Lower Wardha
2. Lower Wenna
3. Arunavati Project
4. Dhudganga Project
5. Talamba Project
6. Warna Irrigation Project
7. Lower Tima Project
8. Tultuli Project
9. Gosikhurd
10. Lower Dudhna
11. Punad Irrigation Scheme
12. Ujjani Project
13. Lower Godavari (Vishnupuri) Project
14. Lower Penganga
15. Pinjal Project
16. Human River Project
17. Satti Project
18. Lendi Irrigation Project
19. Andheri River Project

20. Ghatghar Pumped Scheme
21. Bambla River Project
22. Upper Tapi Stage-II
23. Mun Project
24. Maharashtra Composite Irrigation (Jayakwadi) Project
25. Karwa Project
26. Nandar Madhmashwar
27. Sina Kolegaon Project
28. Wan Project
29. Bawanthadi Project
30. Tillari Project

Only 3 projects, namely, Wan, Bawanthadi and Tillari are still pending for consideration and clearance. A decision on these will be possible only after receiving the essential details.

(c) Nine cases of violation of the Forest (Conservation) Act, 1980 have been noted.

Benefits of 20-Point Programme

2569. DR. PRABHAT KUMAR MISHRA: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether any evaluation has been made by his Ministry about the benefits that have actually reached the poor as a result of implementation of 20-Point Programme; and

(b) if so, the details thereof, state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) and (b). The Ministry of Programme Implementation vigorously monitors the performance of

the States/UTs in respect of certain items of the programme which are amendable to monitoring on a monthly basis. This is done by bringing out a Monthly Progress Report which evaluates the performance of the various States/UTs vis-a-vis the targets which have been fixed by this Ministry. Ranking of the States is also undertaken on a monthly basis to infuse a sense of competitiveness among the States with the object of motivating them towards better performance.

This Ministry also monitors the progress specially every quarter and brings out a Quarterly Progress Report in respect of all the items covered under the 20-Point Programme and this Quarterly Progress Report is based on supplementary information received from the Nodal Ministries.

As far as detailed evaluation regarding the benefits of the programmes are concerned, this is being done by the respective State Governments and the Central Nodal Ministries incharge of the concerned Programme. The Department of Rural Development have also introduced Concurrent Evaluation in respect of two major items of the 20-Point Programme viz. Integrated Rural Development Programme and the Rural Water Supply Programme with the objective of the ascertaining, through independent agencies, the actual impact of the Programme. This Ministry is also laying stress on the adoption of Concurrent Evaluation by the other Central Ministries and is constantly impressing upon them the necessity of adopting Concurrent Evaluation for the items under their charge.

White Bear

2570. DR. PRABHAT KUMAR MISHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether cubs of white bear were found in Bilaspur district of Madhya Pradesh; and

(b) if so, the steps taken to protect and increase their number?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) A white cub of a normal black coloured sloth bear was found in the Bilaspur district of Madhya Pradesh in February, 1987.

(b) The cub has been kept in the Indira Park in Bilaspur under the supervision of veterinary and wildlife staff. Breeding can only be attempted when the cub reaches maturity.

Opening of Branches of Nationalised Banks

2571. PROF NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to state:

(a) whether any new licences for the opening of the branches of the nationalised banks have been issued by the Reserve Bank of India in the States of Himachal Pradesh, Punjab, Haryana and the Union Territories of Delhi and Chandigarh in the year 1987;

(b) if so, the details of the places for which the licences have been given, district-wise, alongwith the names of nationalised banks to which these have been allotted; and

(c) the likely dates by which the branches are likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The information is being collected and will be laid on the Table of the House to the extent possible.

Benefits of IRS Satellite

2572. PROF. NARAIN CHAND PARASHAR: Will the PRIME MINISTER be pleased to state: